

up the issue with the Ministry of Communications and Information Technology on regular basis requesting them to expedite the process so that the mobile towers may be installed in the 9 LWE affected States at the earliest. The Department of Telecommunication has proposed short-term and long-term solutions for executing the project. They have further informed that action is being taken to obtain necessary approvals for the Scheme.

Rehabilitation of youths cleared of terror charges

1025. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is considering to rehabilitate the youths who were cleared of terror charges by the court;
- (b) if so, the details thereof;
- (c) whether Government has received any proposals in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) The Government is always positively inclined to consider rehabilitation of innocent victims, so that they can be reintegrated into society. However, usually it is for the Courts to pronounce adequate compensation on requests by the victims of fabricated cases.

Mobile phones sneaked into Tihar jail

1026. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there have been a number of instances when mobile phones have been sneaked into the Tihar jail by the prisoners which have been and are being receiving/conveying of messages;
- (b) if so, the details thereof;
- (c) whether to control the above menace, upgraded mobile towers have been installed in the jail premises;
- (d) if so, the details thereof;